



HIGH COURT OF ANDHRA PRADESH : AMARAVATI

NOTIFICATION

Roc.No.82/2020-RC

Dated 16.10.2020

Ref:1.High Court's Notification in ROC.No.82/2020-RC, dt.30.07.2019.
2.High Court's Notification in ROC.No.82/2020-RC, dt. 11.09.2020.

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The following candidates are provisionally selected as Law Clerks on contract basis, to assist the Hon'ble Judges, High Court of Andhra Pradesh at Amaravati, for a period of one year, on consolidated pay of Rs.25,000/- per month.

Sl. No.	Name and Address of the candidate
1	SAI SUBHASH M.L., S/o. Harinarayana, D.No.B3, Judges' Quarters, Gunadala, Next to Machavaram Police Station, Vijayawada – 520 079, Krishna District.
2	PAMUJULA SRINIVASA RAO S/o. Yagna Narayana, D.No.19-1/24-19/c, PWD Colony, Jampadu Road, Piduguralla Post and Mandal, Guntur District, Andhra Pradesh-522 413.
3	NAHIDA AKBAR, D/o.Nawaz Hussain Akbar, D.No.50-23-9, T.P.T. Colony, Seethammadhara, Visakhapatnam – 530 013.

4	MR. THOTA ASHOK KUMAR S/o T. Subbaiah, 52/97-A2, K. Ramapuram, Rayachoty, Y.S.R. Kadapa District-516269
5	ATLURI SINDHURA, D/o. Ramesh, D.No.21-3-7/3, Judicial Officers Quarters, Opposite Sub Jail, Ramachandrapuram, East Godavari District.
6	Mr. ANKIT BARANWAL S/o Satya Prakash Baranwal, Village & Post: Ambarpur, District: Azamgarh, State: Utter Pradesh -223227
7	TATA YASASWI GOUD, S/o. Tata Singaiah Goud, R/o. 16-11-22/A/205, Gyandeeep Towers, Malakpet, Hyderabad, Telangana-5300036.
8	Mr. VENKATA SAKETH ROY VYDYULA S/o Ravindra Prasad Vydyula 101, Lumbini Residency, 2 nd Cross Kirlampudi Layout, Visakhapatnam -530017 Andhra Pradesh
9	BHAGAVATULA VENKATA NIKHIL SANDILYA, S/o.Siva Subrahmanyam, D.No.6-5-12, Jain Temple Street, Ganganammamet, Tenali, Guntur District.
10	MEDIKONDA KRISHNA KOUSIKI, D/o. Medikonda Ramadas R/o. D. No. 22-116, S.P. Colony, Near Mavuruamma Temple, Palakollu, West Godavari District, Andhra Pradesh-534260
11	K.SAI NAVEEN S/o K. Sanyasirao H.No.10, Vasanth Vihar Regency, Dharmapuri Road, Vizianagaram -535004

12	Mr. RAGHUPATRUNI SAI PHANI S/o Raghupatruni Srinivasa Rao 49-54-15/9/2/12, Sri Ganesh Residency BS Layout, Seethammadhara, Vishakapatnam -530013
13	MANGALAWPALLI SHANMUKHA TEJA, S/o. Mangalapalli Hari Krishna Mohan, R/o. F. No. 402, A-Block, Home Land Avenue, Ramakrishna Mission School Road, Seetanagaram, Tadepalli Mandal, Guntur District-522501.
14	SABBISETTI B.N.V. GOWTHAM, S/o. SPV Suresh, D.No.3-199, Opposite Vinayaka Temple, Bantumilli, Krishna District, Andhra Pradesh – 521 324.
15	BOLLIGARLA VAMSI KRISHNA YADAV, S/o. Venu Gopala Rao, D.No.C-71/1, Ganta Vari Street, Bapulapadu, Hanuman Junction, Andhra Pradesh – 521 105.
16	Mr. KALLA GUNA SEKHAR S/o Kalla Appa Rao, D.No.12-38, M. Alamanda, Devarapalli Mandal, Visakhapatnam District
17	TIRUMALA HARIPRIYA, D/o. T. Venkateswarlu, II Additional District Judge, Srikakulam.
18	Mr. SHAIK AFZAL MOHAMMED S/O Shaik Sirajuddin D.No.13/353, Rahamathullah Street, Kadapa City, Kadapa District -516001
19	BANAVATHU GOPI, S/o.Lalu, Budawada Village, Jaggayyapet Mandal, Krishna District, Andhra Pradesh – 521 175.

20	KANDAKATLA UJWALA DEVI, D/o. K.V. Pandu Ranga Rao, R/o. 27-13-13, Dt Rao Lane, Behind Apsara Theatre, Governorpet, Vijayawada-520002.
21	Ms. KOMMA SIVATEJA D/o K. Suryanarayana Thernampalli village, Akkulugaripalli, Lingala Mandal, Pulivendula, Kadapa District 516390

All the provisionally selected candidates are directed to report before the undersigned on 02.11.2020 at 10.15 a.m.

The provisional selection of the above candidates is subject to production of suspension of practice certificate issued by concerned Bar Council, in case they are enrolled as advocate, at the time of joining duty.

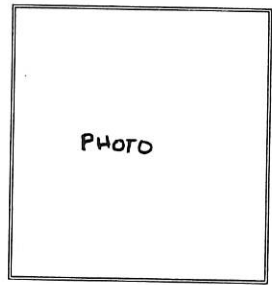
The provisionally selected candidates shall submit duly filled in antecedent form and their selection is subject to outcome of verification of their antecedents.

The services of the provisionally selected candidates can be terminated at any time before completion of contract period of one year, without assigning any reason or prior notice, if their performance is found unsatisfactory or if they are involved in any criminal case.

The provisionally selected candidates shall enter into agreement with the undersigned in the prescribed *pro forma*.

Scunhi
16.10.20
REGISTRAR (RECRUITMENT)

Note: Antecedent form is enclosed herewith.



ATTESTATION FORM

(THE CANDIDATE SHOULD PROPERLY FILL THE ATTESTATION FORM WITH HIS/ HER OWN HAND WRITING)

NAME OF THE DEPARTMENT	
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1. (a) Name in full (capital letters only) with aliases, if any. Please indicate if you have added/ dropped at any stage of your name/ surname.

SURNAME	
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NAME	
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2. Details of addresses:

a) Present

b) Permanent

<i>House/ Apartment/ Flat No.</i>	
<i>Name of Apartment</i>	
<i>Lane Name</i>	
<i>Street Road</i>	
<i>Village</i>	
<i>Mandal/ Taluk</i>	
<i>Town/ City</i>	
<i>District</i>	
<i>State</i>	
<i>Pincode</i>	
<i>Contact Phone No.</i>	

3. Father and mother details:

a) Name in full with aliases, if any	
b) Profession	
c) If in service, give designation and official address	
d) Present postal address	

4. (i) Nationality of:

a) Father	
b) Mother	
c) Wife/ husband	

(ii) Place of birth of wife/ Husband

a) Date of birth of the appellant	
b) Present Age	
c) Age at SSC/ Matriculation	

5. Religion

6. Are you a member of Scheduled Caste Scheduled Tribe/ Backward Class?

Scheduled Caste

Scheduled Tribe

Backward Class

(Please specify the Class/ Tribe Grade, A, B,C, D)

**7. If you have at any time been employed, give details
(Please enclose certified copies of the documents)**

Designation of post held or description of work	Period		Full Address of the Office, Firm or Institution resigned to the Post? If so, please give details	Have you been at any time dismissed/ removed from service
	From	To		

8. Have you or your father/ mother ever been arrested by the police, convicted by a Court of law or detained under any state/ central preventive detention laws for any offence? Whether such conviction sustained in the Court of Appeal or set aside by the Appellate Court if appealed against.

(Note: If detained, convicted, debarred etc., subsequent to the completion and submission of this form, the details should be communicated immediately to the concerned Department or the authority to whom the Attestation Form has been sent earlier, as the case may be, failing which it will be deemed to be suppression of factual information)

If the answer is 'Yes', the full particulars of the conviction, sentences and detention should be given.

9. Have you ever been member/ worker of any Political Party or Communal organization/ Youth/ Student/ Service/ Labour? If so furnish details.

DECLARATION SHOULD BE SIGNED BY THE CANDIDATE

1. I hereby declare that the statements made in this form are true to the best of my knowledge and belief.
2. I am married/ unmarried and have only one wife living (delete which is not applicable).
3. I am fully aware that furnishing of false information or suppression of any factual information in the Attestation Form would be a disqualification and is likely to render me unfit for employment under the Government.
4. I am also fully aware that if it comes to notice at any time during my service that false information has been furnished or that there has been suppression of factual information in the Attestation Form, my services would be liable to be terminated solely on this ground.

Signature of the candidate

Date:

Place: